

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....
NEW DELHI: THE 10th September, 1973.

NOTIFICATION
INCOME TAX

No. 466 (F.No.404/130/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri M.P. Aggarwal and R.C. Nigam who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 11th September, 1973.

(M.N. Hambiar)

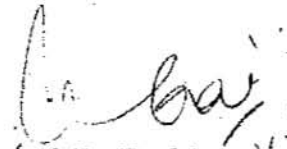
Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 466 (F.No.404/130/73-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DI) Staff College, Nagpur.
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6. The Chief Secretary, Govt. of U.P. Lucknow.
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(M.N. Hambiar)

Under Secretary to the Government of India.

* F.C. *

No. CC/ITCC/583/185/RSP/73